

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Contempt Case (AT) No. 28 of 2022  
IN  
Comp. App. (AT) (Ins.) No. 1323 of 2022**

**In the matter of:**

**Ashok Kumar Tyagi**

**....Appellant/Petitioner**

**Vs.**

**Mr. Santanu Brahma  
Resolution Professional**

**...Respondent/Contemnor**

**For Appellant/  
Petitioner:**

Mr. Virender Ganda, Sr. Advocate with Mr. Arvind Kumar Gupta, Ms. Henna George, Ms. Shivani Sharma, Ms. Tanya, Ms. Snigdha, Advocates.

**For Respondent:**

Mr. Abhijit Sarkar, Mr. Akash Agarwal, Advocates

**ORDER**

**11.11.2022:** Shri Virender Ganda, Learned Senior Counsel appearing for the Applicant submits that he may be permitted to withdraw this Contempt Application with liberty to file an appropriate Application. Prayer is allowed. Contempt Application is dismissed as withdrawn.

**[Justice Ashok Bhushan]  
Chairperson**

**[Barun Mitra]  
Member (Technical)**

*Anjali/nn*